

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No. ST/50685/2015-CU[DB]

(Arising out of Order-in-Original No.25/COMMR./LKO/ST/2014 dated 12/11/2014 passed by Commissioner of Central Excise & Service Tax, Lucknow)

M/s Shreetech Engineering Services

Appellant

Vs.

Commissioner of Central Excise

& Service Tax, Lucknow

Respondent

Appearance:

Absent on Call

Shri Mohd. Altaf (Asstt. Commr.) AR

for Appellant
for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 05/12/2018

Date of Decision : 05/12/2018

FINAL ORDER NO. - **72787/2018**

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the

appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Pronounced in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Lks